

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**COMPANY APPEAL NO.380/2018**

**IN THE MATTER OF:**

Shri Lalit Aggarwal

Appellant

Vs

Shree Bihari Forgings Pvt Ltd & Ors.

Respondents

**For Appellant:-**Ms Niyati Kohli, Advocate.

**For Respondents:** - Mr Harish Gaur and Mr. Sandeep Thukral, Advocates for R2 to R5.

**AND**

**COMPANY APPEAL(AT) NO.23 OF 2019**

**IN THE MATTER OF:**

Pramod Kumar Goil

Appellant

Vs

Shree Bihari Forgings Pvt Ltd & Ors.

Respondents

**For Appellant:-** Mr. Harish Gaur and Mr. Sandeep Thukral, Advocates.

**For Respondents:** -Ms Niyati Kohli, Advocate for R2.

**ORDER**

**03.09.2019** - Mr. Harish Gaur and Mr. Sandeep Thukral, Advocates are appearing on behalf of Respondent No.2 to 5 in Company Appeal (AT) No.380 of 2018. Vakalatnama and Reply affidavit on behalf of Respondent No.2 to 5 is stated to be already on record. There is no appearance on behalf of Respondent No.1 despite service of notice. Respondent No.7 and 8 on whose behalf Mr Mukesh Rajput, Advocate has appeared earlier are not represented. Respondent No.6, ROC be served afresh through speed post. Requisites alongwith process fee, if not filed, be filed by 6<sup>th</sup> September, 2019. If the appellant provides the email address of ROC, let notice be also issued through

email. Pleadings in regard to parties other than Respondent No.6 are complete.

2. Post the appeals for hearing on **23<sup>rd</sup> September,2019.**

(Justice Bansi Lal Bhat)  
Member (Judicial)

(Mr. Balvinder Singh)  
Member (Technical)

*bm /nn*